(a) whether Government have granted COB licences during the last three years for items which the companies were producing under diversification earlier;

(b) who permitted this diversification;

(c) the details of items, capacity and reference number and date of the permitting authority ; and

(d) whether notification issued by Government on 27th May, 1969 is still in operation?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) : (a) to (c). In terms of the Press note dated 27-10-1966, copy laid on the Table of the House, industrial undertakings were given the freedom to diversify production for the manufacture of new articles without any licence, provided:

(a) no additional plant and machinery was installed except minor balancing equipment procured indigenously,

(b) no additional expenditure of foreign exchange was involved,

(c) the diversification did not exceed 25% of the total production, and

(d) the diversification did not include specified items which were listed primarily with a view to afford protection to small scale industries.

[*Placed in Library. See* No. LT-6618/74]

With the advent of new licensing policy announced in July, 1970, certain categories of undertakings such as larger houses, dominant undertakings and foreign companies were excluded from the exemption from industrial licensing. COB licences have been granted to such companies, *inter alia*, for items produced under diversification during the period of exemption. No eparate statistics are compiled for COB licences covering diversification items only. Details of industrial licences issued by the Government are published from time to time in the "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences" "Indian Trade Journal" and "Journal of Industry and Trade".

(d) The reference is presumably to Notification No. 3(3)/65-Ch. III issued by the then Ministry of Petroleum and Chemicals and Mines and Metals (Department of Chemicals) dated the 27th May, 1969. This notification applies to undertakings manufacturing basic drugs as at the time of the issue of the notification. Government's current policy is to specify formulation capacity in issuing licences to manufacturers of basic drugs and to provide for a proportion of the formulations to be undertaken by non-associated formulators.

---

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported recovery of thousands of live bombs from a godown in Kanpur

श्री शशि भूषण (दक्षिण दिल्ली) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह मंत्री का ध्यान आकर्षित करता हूं और प्रार्थना करता हूं कि वे इस बारे में वक्तव्य दें :—

"कानपुर के एक गोदाम से हज़ारों बमों के बरामद किए जाने का समाचार ।"

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT) : Mr. Speaker, Sir,

According to reports received from the Government of Uttar Pradesh, at about 9.00 A.M. on 29-3-74 there was a loud report of explosion followed by emission

of cloud of smoke from a premises known as Basant Lal Ka Hatha in mohalla Harjinder Nagar under police circle Cantonment, in Kanpur district The place is close to Chakeri aerodrome and the H A L Factory The local police immediately arrived and found two labourers working in that premises lying seriously injured. One of them, by name, Ram Jivan, expired shortly thereafter, and the other, Maya Ram has been admitted in the hospital in a precarious condition The two labourers were apparently engaged in de-charging some live shells for taking out the explosive contents when the accident occurred On a search of the premises the police recovered 414 live shells, 2500 de-charged shells from which explosive contents had been taken out, 639 caps and about 5 maunds of explosive materials, which might have been removed from the de-charged shells

The owner of the premises, Shri Paras has not been traced till now His residential house in Kanpur has been searched without any further recovery so far

Following the clue the local police raided another place in Kanpur Tanneries situated on Kalpi road on 31-3-74 morning This place is owned by Shri Sree Ram Gupta who was found absconding But his son Shri Govinda Kumar Gupta and two alleged accomplices Kripa Shankar and Radhey Shyam were arrested from the place. A total number of 466 live shells and 643 de-charged shells were also recovered from the place

It is learnt that both the premises from where the ammunition was recovered were used as junk godowns and the owners thereof are reported to be junk dealers who were engaged in obtaining such junk materials on disposal from Ordnance depots.

From a preliminary examination of the shells by the local police, it is suspected that the shells were for use in Artillery units of the Indian Army and under normal circumstances these materials should not have been sold or handed over to any unauthorised person as junk The local army authorities were informed immediately and the investigation has been proceeding in co-operation with them The local police have registered two criminal cases under Explosive Substances Act and the Indian Penal Code The investigation of the cases are proceeding

On the request of the U P Government a senior officer of the C B I is being deputed to U P to help them in their investigation and the question whether the C B I should take over the case for the investigation, is under the active consideration of the Government

SHRI S M BANERJEE (Kanpur) : Sir, in all fairness, the Defence Minister should be present There are thousands of Defence employees in Kanpur who have been victimised for nothing Let the Defence Minister make a statement

SHRI JYOTIRMOY BOSU (Diamond Harbour) The Defence Minister should be present

MR SPEAKER I will send this to the Minister of Defence Now, Shri Shashi Bhushan

श्री शशि भूषण : अध्यक्ष महोदय श्रीर रामजीवन मर गया माया राम मिसक रहा है अस्पताल में —ये दोनो गरीब मजदूर है। और श्री परस राम भी फरार हो गए। अकेले ही नही फरार हुए, अपने पूरे परिवार के साथ फरार हो गए। जब अहाते में बम विस्फोट हुआ तो एक मील तक धमाका हुआ। पुलिस पहुची, उस वक्त श्री परस जी वहा मौजूद थे। लेकिन उस के बाद वह अपने घर गए, अपने परिवार के सब लोगो से कहा कि चलो यहां से, बुरे दिन आ गए और अपने जो पार्टनर थे उन से कहा कि तुम भी फरार हो जाओ। इस बीच में इतनी भयकर घटना घटने के बाद भी अगर पुलिस चाहती

[श्री सत्य भूषण]

तो जो लोग दूर भाग गए है उन को पकडा जा सकता था। लेकिन इस देश में अमीरो को पकडना मुश्किल होता है। बहुत जल्दी परम जी और उन का परिवार तथा उनके पार्टनर किसी बड़ी अदालत में जज से किसी बड़े वकील के मार्फत अपनी जमानत करा कर बाहर आ जाएंगे। पन्द्रह बीस साल केस चलेगा, जज भी बदल जाएगा, महीपत सिंह ब्रिगेडियर भी रिटायर हो जाएंगे, एस एस पी भी रिटायर हो जाएगा और यह मामला वही का वही रहेगा। गरीब देश अपनी सुरक्षा के लिए 2 हजार करोड रुपया मुश्किल से निकालकर खर्च करता है। और ये लाखो और करोडो के हथियार, कीमती हथियार, जब कि दुश्मन हमें चारो तरफ से ललकार रहा है, हिन्द महासागर से ले कर हिमालय की चोटी तक दुश्मन की संगीनें हमारे सामने है, उस वक्त ये कीमती हथियार ऐसे लोगों के पास पहुच जाते है। श्री परम जी अकेले होंगे, कुछ उन के पार्टनर होंगे लेकिन यह एक दो चार पाच आदमियों का काम नही है। इस में जबलपुर, पूना, बरेली, कानपुर जहाँ जहा ये हथियार बनते है वहा के यह हथियार बराबर निकाले जाएं, टुकडे में आएं, सैकडो मील दूर आएं, पुलिस की आखो से ओझल, किसी का पता नही चला और ये हथियार वहा मौजूद है। इस की जो कीमती बारूद है उससे कारतूस बनते है, तथा देशी बम में भरी जाती है इस में जो बारूद लगता है उस से देशी रिवाल्वर और देशी बन्दूक की गोलिया बनाई जाती हैं। ऐसे जमाने में जब कि तथाकथित समाजवादी, तथाकथित गांधीवादी, तथाकथित मानववादी, तथाकथित राजनैतिक सन्यासी हिन्दुस्तान में सन् 42 को फिर से दोहराना चाहते है, इस वक्त ये हथियार उन लोगो के कब्जे में निकले है जिनके घरों पर वही झडे फहराते थे जिन को यूनियन बैंक के साथ फहराने का हक हासिल था। अभी समाजवादी युवक सभा के एक नौजवान को जिनका नाम श्री महेश प्रताप सिंह था गोली से चार दिन पहले कानपुर में मार दिया गया। उस में जो रिवाल्वर पकडा गया वह पाकिस्तानी रिवाल्वर था। उस में जो गोली इस्तेमाल हुई उस में कोई मार्क नहीं था। वह इसी किस्म के बारूद के कारखानो में बनाई जाती है और जिस के पास वह पाकिस्तानी रिवाल्वर पकड़ा गया वह भी आज मफरूर है। उस के नाम दो नामजदी और मफरूर हैं। उन के पीछे वही झडे फहराने वाले लोग आज भी मौजूद हैं जिनके झडे ब्रिटिश राज में यूनियन बैंक के साथ फहराते थे। ऐसी स्थिति में जब सन् 1942 को दोहराने की बात की जा रही है, तो अध्यक्ष महोदय, आप जानते होंगे यहां पुराने लोग भी बैठे हुए हैं। उस समय रिवाल्वर भी बनाये गये थे, कारतूस भी बनाये गये थे, हमने भी किये गये थे विदेशी शासको के खिलाफ। आज हम देखते है—जहां आसपास हमारी सीमाओ पर दुश्मन ललकार रहा है, हमारा देश अपने हथियार स्वय तैयार कर रहा है, हमारी सेना के कारखानो ने जो शानदार काम किया है, वह किसी से छिपा नहीं है। उन कारखानो की रक्षा के लिये हजारो सिपाही और दूसरे लोग तैनात हैं, सैकडो आदमी उन हथियारो को टैस्ट करने के लिये नियुक्त है, लेकिन उस के बावजूद भी जब ये हथियार कबाडियो के पास पहुच जाते है तो आश्चर्य होता है। ब्रिगेडियर साहब किस का पकडेंगे—वहा रिकार्ड में इन हथियारो को सेना का इन्तमाल किया हुआ दिखा दिया जाता है। जहाज-भेदी तोपों के बम, टैंकों को तोडनेवाले बमो को दिखाया जाता है कि सेना ने उन्हें प्रैक्टिस में इस्तेमाल किया है और इस तरह से उन को कबाडियो को बेच दिया जाता है। यह जो चुमनी मुहाल मुहल्ला है यहां रेलवे और मिलिट्री का डम्प आ कर गिरता है, लेकिन उस व्यापारियों को इस देश में कौन पकड सकता है। जिन के पास पैसा है देश की अदालतें भी उन का साथ देती है। जो देशद्रोही है, जिनको गोली मारी जानी चाहिये, उन को ये वकील लोग छुडा कर ले आते है।

अध्यक्ष महोदय, यह ऐसा प्रश्न है जिस पर गम्भीरता से विचार होना चाहिये। मैं चाहूगा कि सी०बी०आई० इस की एन्कवायरी करे। मैं इसके लिये दीक्षित जी से आश्वासन चाहूगा। दूसरी लड़ाई के बाद जिन लोगो के मुह ब्लैक का खून लग गया है, हमारा देश उन के चंगुल से अभी भी नही निकल सका है, वे आज भी देश में मौजूद हैं। मैं चाहूगा कि ऐसे लोग चाहे वे सेना में हो या पुलिस में हो या इन्कमटैक्स के अधिकारी हों, जिन के सामने इस तरह से करोड़ो रुपये का सामान बिक रहा है, उन को भी बीच में लाया जाय। मैं वकीलों से भी दरख्वास्त करना चाहता हू अपने पेट के लिये, अपनी तिजोरी भरने के लिये, ऐसे गद्दारो के केसेज अपने हाथ

में न लें, वरना देश की जनता ऐसे लोगों के खिलाफ आन्दोलन करेगी। उन को चाहिये कि ऐसे देश द्रोहियों को, जो देश की सिक्योरिटी के लिये खतरा है, छुड़ाकर न लायें, उनकी जमानत न होने दें।

मैंने अभी आप के सामने दरख्वास्त की है – सी०बी० आई० की एन्कवायरी करायें जितने लोग इस में शामिल हैं, चाहे वे सेना के हों पुलिस के हों, व्यापारी हों जिन जिन डिपोज से यह सामान आया है उस मामले में चाहे बड़े से बड़े लोगों का गिरफ्तार करना पड़े चाहे उन में हमारे मित्र भी शामिल हों बिना किसी हिचकिचाहट के पकड़ना चाहिये। मैं बनर्जी साहब से भी कहूंगा कि चाहे उन की यूनियन का आदमी भी हो, उस को पकड़ने दिया जाय। इन बातों का उत्तर मैं मंत्री जी से चाहता हूं।

श्री उमाशंकर दीक्षित यह घटना 29 मार्च 1974 की है – इस बीच में जो भी सूचना हमारे पास आई है उस को मैंने आप के सामने पेश किया है। इस में जरा भी सन्देह नहीं है कि उत्तर प्रदेश की सरकार इस में पूरी कोशिश करेगी और जो भी दोषी हैं खास कर जो फरार हुए हैं उन को भी पकड़ने की कार्यवाही की जायगी। हम से जब उत्तर प्रदेश की सरकार ने सी० बी० आई० के लिये कहा तब हम ने फौरन डिप्टी इस्पैक्टर जैनरल को वहां भेजा और वे वहां के काडम बांच से मिल कर कार्यवाही को तय करेंगे। उनकी रिपोर्ट आने के बाद यदि ऐसा समझा गया कि उनके बिना जांच ठीक नहीं होगी तो हम सी०बी०आई० को इस काम में लगायेंगे, लेकिन यदि ऐसा मालूम पड़ा कि उनके बिना भी ठीक परिणाम निकल सकता है तो सम्भव है कि सी०बी०आई० को इस में न लगाय, क्योंकि सी० बी०आई० के पास इस समय पहले ही काफी काम है।

श्री अत्रि सुब्बा: इस मामले का कई राज्यों से सबंध है, इस लिये सी०बी०आई० का होना जरूरी है।

श्री उमा शंकर दीक्षित: अभी तो मैं कुछ नहीं कह सकता, उन की रिपोर्ट आ जाय तो फिर देखेंगे। लेकिन मैं इतना कह सकता हूं कि पूरे आग्रह से, मेहनत से, लगन से इस की जांच कराई जायगी।

श्री नवल किशोर शर्मा (दौसा) अध्यक्ष महोदय, कानपुर के दो दुकानदारों के गोदामों से जो बम बरामद हुए हैं यह अपने आप में एक गम्भीर घटना है। अभी चूंकि मामला जांच-स्तर है, इस लिये यह तो नहीं कहा जा सकता कि ये बम वहां किस उद्देश्य से और किस ढंग से आये। जैसे गृह मंत्री जी ने जो स्टेटमेन्ट हम को दिया है और जो स्टेटमेन्ट उन्होंने सदन में अभी रखा है उन दोनों में फर्क जरूर है लेकिन मैं उस फर्क पर ज्यादा ध्यान न देकर यह निवेदन करना चाहूंगा कि जांच भले ही सी०बी०आई० के द्वारा हो या उत्तर प्रदेश सरकार के अधिकारियों द्वारा हो लेकिन इस जांच में जो तथ्य हैं वे सब सामने आने चाहियें।

गृह मंत्री जी ने यह भी बतलाया कि ये बम एम्यूनिशन डिपो में आये थे और आर्टिलरी के काम के थे। इस में गम्भीर प्रश्न पैदा होता है—हमारी फौज के गोदामों में ये बम वहां किस तरह से आये क्या जंक के तौर पर नीलामी में यह माल बेचा गया यदि बेचा गया तो इस में किन अधिकारियों की लापरवाही थी क्या इसमें उनकी कोई साजिश थी? आज देश में जब कि हिंसा का वातावरण स्थान लेता जा रहा है, बनता जा रहा है, इतनी बड़ी तादाद में बमों का निकलना—अपने आप में एक गम्भीर घटना है। इस से कभी-कभी यह भी सन्देह हो सकता है और सन्देह की गुंजाइश है कि इन गोदामों में रखे हुए बम क्या किसी साजिश का परिणाम तो नहीं है? जैसा अभी मेरे पूर्व प्रश्न कर्त्ता ने कहा —इन बमों से जो मैटीरियल निकलना है उससे कारतूस बनाये जा सकते हैं या किसी दूसरे काम में लाया जा सकता है—या तो यह कारण हो सकता है या किसी साजिश के आधार पर इन बमों को रखा गया था। मैं मंत्री महोदय से जानना चाहूंगा—इन बमों की जो कैफियत थी, जिस ढंग से वे वहां मिले, जिस तादाद में मिले, जितनी बड़ी तादाद में ये लाइव बम मिले हैं—क्या यह सन्देह से परे है कि ये बम किसी ऐसे नियोजित षड्यन्त्र के परिणामस्वरूप वहां गये थे जिस से देश की सुरक्षा को खतरा था —क्या यह बात हो सकती है?

दूसरी बात—क्या मंत्री महोदय यकीनी तौर पर कह सकते हैं कि ये बम किसी एम्यूनीशन डिपो से आये? यदि आये थे तो कौन से एम्यूनिशन डिपो से, किस ढंग से वहां प्राप्त किये गये थे?

[श्री नवल किशोर शर्मा]

तीसरी बात—क्या इन बमों के मालिक जो फरार हो गये हैं उन फरार व्यक्तियों का किसी दूसरे बड़े लोगों से संबंध तो नहीं है ? यदि है, तो किन लोगों से संबंध है ?

इसके साथ मैं यह भी जानना चाहूंगा—क्या इन फरार व्यक्तियों की प्रापर्टी को आपने जब्त किया है, क्या आपने उनके खिलाफ कोई सख्त कानूनी कार्यवाही की है ? इन को ट्रेस करने के लिये आप ने क्या कदम उठाये हैं ? यह मामला अपने आप में बड़ा गम्भीर मामला है, इस लिये मैं गृह मंत्री जी से इस बारे में पूर्ण जानकारी चाहूंगा ।

श्री उमा शंकर दीक्षित : अध्यक्ष महोदय, हमारे पास जो खबर उत्तर प्रदेश सरकार से प्राप्त हुई है वह हम ने पेश कर दी है । हमारे पास इतनी खबर जरूर है कि यह जो शैल्स निकले हैं वह किसी विदेशी सरकार के या कहीं विदेश से नहीं आये हैं । इसके अलावा जो आपने सवाल किए उनके बारे में हमारे पास अभी इस तरह का निश्चित उत्तर देने का मटीरियल नहीं है जब तक कि जांच अधिक न हो जाये । यह 5-6 दिन की बात है, वहां जांच तेजी से चल रही है, हमारा आफिसर वहां जायेगा, जो अभी फरार हैं उनको पकड़ा जायेगा और यह भी जांच की जायेगी कि क्या इसमें कोई षड्यंत्र है—लेकिन जब तक जांच पूरी न हो तब तक हमारे लिए कुछ अधिक कहना मुमकिन नहीं है । वैसे यह गम्भीर विषय है और गम्भीर मामले की तरह से इसकी जांच की जायेगी ।

SHRI JYOTIRMOY BOSU : As I said at the very outset, this call attention should have been replied to by the Defence Minister becasue it concerns him very much. This may be one of the very recent incidents. Well, of course, efforts are there to put the blame on the poor workers and shield and save those who are really guilty.

Just one year ago, in Calcutta, Some dynamite— Mr. Dikshit knows—1800 dynamite sticks were found, which were sufficient to blow up three Calcuttas. That was what was captioned on the front-page of a Calcutta daily, but we have never heard anything on the floor of the House It was raised and they said that they would inform the House, etc., etc., but nothing has happened so far although according to the Constitution, it is clear that explosives is a Central subject and they will have to take the entire responsibility over the matter. We would like to know as to what happened to the 1800 live dynamite sticks found in Calcutta—who brought them, how did they come, why were they brought there and what action was taken.

I am just saying that this is happening very often. This is the occasion when I must be able to highlight these things.

One instance about which we have written to the Home Minister is that in Durgapur a Pakistan-marked hand grenade of 1969 was hurled within a room where a meeting of the Hindustan Steel employees was taking place which had injured a number of employees. We have written to him earlier and also put questions but so far nothing has been said. We want to know how a hand grenade of Pakistan manufacture came here in 1969 and what has the Police done in that regard?

There are many other places also. A big haul of arms in West Bengal—10,000 rounds have been recovered. Illicit arms were unearthed in U.P. All connected, all very connected. Explosives seized from rebel Congress office in Burdwan—This is *Hindustan Standard*. What have you done to that, Mr. Dikshit? I want to know.

Now, coming to Kanpur, first of all I want to ask this question. Is this Shri Paras a contractor of HSL? We want to know. We want to know what connection this Kanpur Tanneries owned by Shri Sri Ram Gupta and his children has with this recovery of shells?

The most important thing is that there are very eye-opening audit paragraphs. I

can only say that much today, but some day we will reveal all these things. When Mr. Krishna Menon was the Defence Minister, he stopped auctioning all these things because a serious case of malpractice was detected and as a result, the Commanding Officer or the Commandant of the Depot was dismissed as he was auctioning, of course, for benefits accruing to him, a little money coming to him in cash. One of the items he was auctioning was an item called, Matchet, without breaking it against standing instructions.

We want to know whether the hon. Minister have entered into any dialogue with the Ministry of Defence and tried to educate his Ministry as to the life period fixed on each ammunition and whether the life period fixed for each ammunition has a scientific basis because there are corrupt sets of officials who are anxious to have recourse to auctioning of these items so that they can earn some cash. This is a very serious matter. They are talking about non-violence but, in the same breath, they are making it sure that their friends, the anti-socials get a plenty of arms and ammunitions to fight the people politically. That is the reason. We want to know—what are the details, what were the markings on these ammunition shells, what was the life date, when did the life date expire, where was it auctioned from. Has the Defence Ministry been asked to put a stop to these auctions of shells and ammunitions? Are they being asked or not that they should make use of the non-ferrous metals? Mr. Shashi Bhushan talked about manufacture of revolvers from ammunition shells. It can never be done. What use they are making of, of the non-ferrous metal?

Can the gun powder be used for purposes which are not for the first line use?..... (*Interruptions*) No reflection on you, Mr. Shashi Bhushan.

We want these clarifications. The country is flooded with explosives, maybe in some places for their own political ends and in some places may be outside that and over which they are not able to exercise the control. We want detailed replies to all these things.

SHRI UMA SHANKAR DIKSHIT : The only information we have received from the U.P. Government shows that this godown is owned by Sri Shri Ram Gupta. He is the proprietor of the godown. They were dealers in junk.

So far as the ascertainment of the recovered materials of this nature, the assistance of the local Army Commander was sought and a Brigadier and another Army Officer inspected the place of recovery with the Senior Police Officers. While the details are yet to be ascertained, it is suspected that the explosive shells were obtained along with the junk procured by the above two dealers from the ordnance depots.

As far as the markings are concerned, I can mention that the shells are of six markings—A, B, C, D E and F. If the Members require, I can read the markings. But, more than that, we have no other information.

SHRI JYOTIRMOY BOSU : Yes, Sir. Let him read the marking.

SHRI UMA SHANKAR DIKSHIT : 25 pounds MK4 BOFC lot No. 486/64. Like that there are other markings.

SHRI JYOTIRMOY BOSU : He did not mention about the specific life time of these ammunitions. Usually it is also marked. You had been in the soldiery and you know about it. I want to know how many instances they have come to know so far where things have been missing.

SHRI PILOO MODY (Godhra) : The information is missing.

SHRI P. M. MEHTA (Bhavnagar) : Kanpur is not the solitary instance. During the period of the last two years, they have unearthed in many States and especially the border States, illicit fire arms, ammunitions and bombs. There is a deep-rooted conspiracy and there is a net work of factories and the Government have failed to unearth this conspiracy and detect the culprits. It has endangered the internal security. Ammunitions, arms and bombs of foreign make have been found in many places. I would like to know from the hon. Minister whether the Government have found an link between any foreign country and the manufacture of these illicit fire arms and ammunitions. If so, I want to know the names of the countries.

Lastly, I want to know whether at Kanpur the bombs recovered are foreign made. I want to know as to what steps the Government proposes to take to investigate this deep-rooted conspiracy to manufacture fire-arms and bombs.

SHRI UMA SHANKAR DIKSHIT : I can say till much to the information. I have already given. All I can say is this. With regard to marking and other things, the particulars of which the local commander has been able to assure himself show that these shells are not of foreign make. There is no question of manufacture. They were found in a godown with hundreds of gunny bags in the godown. The accused persons were found trying to put the shells in the gunny-bags etc. It is too early to go into further details at this stage, until more relevant information becomes available.

SHRI NIHAR LASKAR (Karimganj) : It is a serious matter and that is why we have been drawing the attention of the Government to this matter. Large number of people are concerned with such incidents taking place in our country. It is not the job of the Police of Uttar Pradesh alone. I would specifically like to know whether the CBI will be deputed for investigation immediately.

SHRI UMA SHANKAR DIKSHIT : I have already answered that. A Deputy Inspector General has been deputed and he will help the local authorities up to a satisfactory stage and then if it is necessary we will take it up. As you know we have a large number of cases on our hands. If it is found necessary that we should take it up, we will be not hesitate to do so.

12.32 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 3 of the All-India Services Act, 1951:—

(1) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1974, published in Notification No. G.S.R. 269 in Gazette of India dated the 16th March, 1974.

(2) The Indian Police Service (Pay) Second Amendment Rules, 1974, published in Notification No. G.S.R. 270 in Gazette of India dated the 16th March, 1974.

(3) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1974